

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

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OA/TA/RA/CCP No. 816/9019

V.P. Malik  
APPLICANT(S)

Shri Ajit Puddiserry,  
COUNSEL

VERSUS  
Union of India  
RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		<p>4.5.1990.</p> <p>Present: Shri Ajit Puddiserry, Counsel for the applicant.</p> <p>Heard the learned Counsel for the applicant and also perused the contents of the application.</p> <p>On perusal of the application, it is noticed that the applicant is aggrieved of the non-implementation of the settlement dated 21.8.1989 arrived at between the Doctors and the Government.</p> <p>The applicant is also aggrieved as he stands to lose by way of the promotional avenues <sup>made available</sup> <del>set out</del> to the superiors without making corresponding provision for personnel such as the applicant. We find that there is no representation made by the applicant urging for the implementation of the settlement arrived at, as referred to by the learned Counsel for the applicant. It would, therefore, be advisable if the applicant takes up the normal channel and thereafter, if he feels aggrieved, he can come before this Tribunal. The application is considered as pre-mature, for the present, and hence disposed of accordingly.</p>

*Ably*  
(I.K. Rasgotra)

Member (A)

*Devan 4/5*  
(T.S. Oberoi)

Member (J)